

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 04.02.2010**

The Meeting No. 45/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 04.02.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President, AEPC	Nominee of AEPC
4.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

**(TEXTILES AND LEATHER ITEMS)**

**MEETING NUMBER** : 45/84-ALC3/2009 **MEETING DATE** : 04.02.2010

1

		04.02.2010									
HQ File :01/84/050/00170/AM10/	RLA File :05/24/040/00355/AM10/	Lic.No/Date:0510252436 12.11.2009									
<p>Decision: The Committee considered the case as per agenda and observed that firm have not submitted specific reply to DGFT letter dated 20.01.2010. Further, they have neither given style No. of export item nor Laymarker, drawing &amp; calculation sheet justifying higher quantitative requirement of input. In view of this, Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, J-195 as detailed below: -</p> <table><tr><th>S. No</th><th>Export item</th><th>Import Item</th><th>Qty. allowed per Pc of export product</th></tr><tr><td>1</td><td>Ladies Jacket with embroidery 99% cotton 1% spandex stretch twill dyed woven fabrics, GSM-339+/-10% (Style – Lacy extravagance)</td><td>99% cotton 1% spandex stretch twill dyed woven fabrics, GSM-339+/-10%</td><td>@ 2.20 Sq mtrs/Pc (Taking cue from SION, J-195)</td></tr></table> <p>The GSM should match in both import &amp; export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No	Export item	Import Item	Qty. allowed per Pc of export product	1	Ladies Jacket with embroidery 99% cotton 1% spandex stretch twill dyed woven fabrics, GSM-339+/-10% (Style – Lacy extravagance)	99% cotton 1% spandex stretch twill dyed woven fabrics, GSM-339+/-10%	@ 2.20 Sq mtrs/Pc (Taking cue from SION, J-195)
S. No	Export item	Import Item	Qty. allowed per Pc of export product								
1	Ladies Jacket with embroidery 99% cotton 1% spandex stretch twill dyed woven fabrics, GSM-339+/-10% (Style – Lacy extravagance)	99% cotton 1% spandex stretch twill dyed woven fabrics, GSM-339+/-10%	@ 2.20 Sq mtrs/Pc (Taking cue from SION, J-195)								

2	<b>Case No.:2/45/84-ALC3/2009</b>	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00247/AM10/	RLA File :03/95/040/00556/AM10/	Lic.No/Date:0310548755 02.12.2009	
	<p>Decision: The Committee considered the case as per agenda and observed that earlier adhoc norms have been fixed by NC for similar export import item issued to the same firm. As per provisions contained in Para 4.7.1 of HBP, in such cases application need not be forwarded to NC for ratification of norms as such adhoc norms fixed shall be valid for one year. In view of this Committee decided to withdraw this case from agenda. R.A may take necessary action as per existing Policy Provision.</p>			

3	<b>Case No.:10/37/84-ALC3/2009</b>	Party Name:NEELKANTH FIBRES P.LTD.,	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00191/AM10/	RLA File :33/24/040/00011/AM10/	Lic.No/Date:3310014388 04.12.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and comments/views received from Policy Division vide their communication dated 01.02.2010 have been taken on record. The Committee observed that applicant firm have neither given process flow chart nor justification for use of the input in the export item, in absence of which it is not possible to compute the requirement of two different type of fabrics. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

4	<b>Case No.:3/45/84-ALC3/2009</b>	Party Name:MASTURLAL FABRICHEM PRIVATE LIMITED	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00248/AM10/	RLA File :03/95/040/00559/AM10/	Lic.No/Date:0310550693 14.12.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have given the Qty. of export item in Sq mtrs. whereas the same should be in pieces/nos. Further, import item is a fabric but in the description the word 'fabric' has not been mentioned. In the process given, export item is made out of 100% imported fabric, hence, the total weight of export item should be lower than that of</p>			

weight of import item. But, as per application the total weight of export item is 8010.9 Kgs which is more than the weight of import item i.e 6966 Kgs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No.:3/40/84-ALC3/2009	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status : Approved
HQ File :01/84/050/00202/AM10/	RLA File :03/94/040/00790/AM10/	Lic.No/Date:0310551326 17.12.2009	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Men's Full Sleeve Shirts made out of 100% cotton Y/D fabric, GSM-178+/- 10% with Hood	5264 Pcs	100% cotton Y/D fabric, GSM-178+/- 10%	16739.520 Sq mtrs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

6	<b>Case No.:4/40/84-ALC3/2009</b>	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00203/AM10/	RLA File :03/94/040/00783/AM10/	Lic.No/Date:0310551331 17.12.2009	Defer3.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 04.03.2010.			

7	<b>Case No.:5/40/84-ALC3/2009</b>	Party Name:AARBUR	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00204/AM10/	RLA File :02/24/040/00182/AM10/	Lic.No/Date:0210135533 17.12.2009	Defer Date:04.03.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from firm is still awaited. Hence, it was decided to await the same and defer the case for re-listing on 04.03.2010.			

	<b>Case No.:6/40/84-ALC3/2009</b>	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Approved</b>
	HQ File :01/84/050/00205/AM10/	RLA File :05/24/040/00409/AM10/	Lic.No/Date:0510254833 17.12.2009	
	The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -			

8	S. No	Export Product	Export Qty.	Import Item	Qty. allowed
	1	PP Spun bonded non woven fabric	300000 Kgs	PP Granules fibre grade	300937 Kgs.
				Master Batch/Pigments/Dyes	14062 Kgs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.					

9	Case No.:7/40/84-ALC3/2009	Party Name:TREADSTONE LIMITED	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Rejected
	HQ File :01/84/050/00206/AM10/	RLA File :05/24/040/00373/AM10/	Lic.No/Date:0510254851 17.12.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given composition of each fabrics to be used in the export item nor justification for the higher quantitative requirement of inputs, in absence of which it is not possible to compute the requirement of inputs in this case. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

Case No.:10/40/84-ALC3/2009	Party Name:CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Rejected
-----------------------------	---	--	------------------

	HQ File :01/84/050/00209/AM10/	RLA File :02/24/040/00180/AM10/	Lic.No/Date:0210135620 18.12.2009	
10	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given CAD/CAM/Laymarker/Measurement/Style No., nor justification for seeking higher quantity of input, in absence of which it is not possible to compute the requirement of two different type of fabrics. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	<b>Case No.:8/40/84-ALC3/2009</b>	Party Name:EASTERN SILK INDUSTRIES LIMITED	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00207/AM10/	RLA File :02/24/040/00179/AM10/	Lic.No/Date:0210135593 18.12.2009	
11	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import item is Silk fabrics and export item is grey/dyed/printed fabric. The Committee felt that import of grey/dyed/printed fabric cannot be allowed in this case, hence, decided to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	<b>Case No.:9/40/84-ALC3/2009</b>	Party Name:CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00208/AM10/	RLA File :02/24/040/00178/AM10/	Lic.No/Date:0210135613 18.12.2009	
12	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given CAD/CAM/Laymarker/Measurement/Style No., nor justification for seeking higher quantity of input, in absence of which it is not possible to compute the requirement of two different type of fabrics. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

13	<b>Case No.:11/40/84-ALC3/2009</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00210/AM10/	RLA File :05/24/040/00415/AM10/	Lic.No/Date:0510255014 21.12.2009	
	Decision: The Committee considered the case as per agenda and observed that earlier adhoc norms have been fixed by NC for similar export import item issued to the same firm. As per provisions contained in Para 4.7.1 of HBP, in such cases application need not be forwarded to NC for ratification of norms as such adhoc norms fixed shall be valid for one year. In view of this Committee decided to withdraw this case from agenda. R.A may take necessary action as per existing Policy Provision.			

14	<b>Case No.:12/40/84-ALC3/2009</b>	Party Name:RICHA & CO	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00211/AM10/	RLA File :05/24/040/00418/AM10/	Lic.No/Date:0510255016 21.12.2009	Defer Date:04.03.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 04.03.2010.			

	<b>Case No.:7/41/84-ALC3/2009</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status:</b> <b>Deferred</b>
--	-----------------------------------	---------------------------------	--	-----------------------------------



15	HQ File :01/84/050/00218/AM10/	RLA File :05/23/040/00136/AM10/	Lic.No/Date:0510255169 23.12.2009	Defer Date:04.03.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 04.03.2010.			

	<b>Case No.:1/41/84-ALC3/2009</b>	Party Name:GAURA V INTERNATIONAL	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00212/AM10/	RLA File :05/23/040/00133/AM10/	Lic.No/Date:0510255228 24.12.2009	
16	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given CAD/CAM/Laymarker/Measurement/Style No., nor justification for seeking higher quantity of input, in absence of which it is not possible to compute the requirement of two different type of fabrics. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.			

17	<b>Case No.:4/41/84-ALC3/2009</b>	Party Name:TEXSHADE PREFABS PVT.LTD,		Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status:</b> <b>Approved</b>									
	HQ File :01/84/050/00215/AM10/	RLA File :07/24/040/00313/AM10/		Lic.No/Date:0710069115 30.12.2009										
	The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -													
	<table><tr><td>S. No</td><td>Export Product</td><td>Export Qty.</td><td>Import Item</td><td>Qty. allowed</td></tr><tr><td>1</td><td>Fabricated cut and welded</td><td>1450 Sq mtrs.</td><td>Preconstraint 1202 fluotop T2 back</td><td>1664.30 Sq mtrs.</td></tr></table>	S. No	Export Product	Export Qty.	Import Item	Qty. allowed	1	Fabricated cut and welded	1450 Sq mtrs.	Preconstraint 1202 fluotop T2 back	1664.30 Sq mtrs.			
S. No	Export Product	Export Qty.	Import Item	Qty. allowed										
1	Fabricated cut and welded	1450 Sq mtrs.	Preconstraint 1202 fluotop T2 back	1664.30 Sq mtrs.										

membrane roof  
panels

PVDF 1746 PVC  
fabric

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

18	<b>Case No.:5/41/84-ALC3/2009</b>	Party Name:SUNLORD APPARELS MFG.CO.LTD.	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00216/AM10/	RLA File :05/24/040/00429/AM10/	Lic.No/Date:0510255315 30.12.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given GSM of export item, CAD/CAM/Laymarker/Measurement/Style No., nor justification for seeking higher quantity of input, in absence of which it is not possible to compute the requirement of two different type of fabrics. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.			

19	<b>Case No.:6/41/84-ALC3/2009</b>	Party Name:SUNLORD APPARELS MFG.CO.LTD.	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00217/AM10/	RLA File :05/24/040/00428/AM10/	Lic.No/Date:0510255318 30.12.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given GSM of export item, CAD/CAM/Laymarker/Measurement/Style No., nor justification for seeking higher quantity of input, in absence of which it is not possible to compute the requirement of two different type of fabrics. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.			

20	<b>Case No.:6/45/84-ALC3/2009</b>	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00251/AM10/	RLA File :30/24/040/00026/AM10/	Lic.No/Date:3010064694 30.12.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have requested for extension of time for personal hearing. The Committee granted extension and decided to inform the applicant firm accordingly for confirmation of next suitable date of personal hearing before Norms Committee.			

21	<b>Case No.:5/45/84-ALC3/2009</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Approved</b>									
	HQ File :01/84/050/00250/AM10/	RLA File :05/24/040/00449/AM10/	Lic.No/Date:0510256326 14.01.2010										
	<p>The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table border="1"> <thead> <tr> <th>S. No</th><th>Export Product</th><th>Export Qty.</th><th>Import Item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>Girls Top in 100% cotton yarn dyed poplin woven fabrics, GSM-95+/-10% (Style No.</td><td>150000 Pcs</td><td>100% cotton yarn dyed poplin woven fabrics, GSM-95+/-10%</td><td>165000 Sq mtrs.</td></tr> </tbody> </table>				S. No	Export Product	Export Qty.	Import Item	Qty. allowed	1	Girls Top in 100% cotton yarn dyed poplin woven fabrics, GSM-95+/-10% (Style No.	150000 Pcs	100% cotton yarn dyed poplin woven fabrics, GSM-95+/-10%
S. No	Export Product	Export Qty.	Import Item	Qty. allowed									
1	Girls Top in 100% cotton yarn dyed poplin woven fabrics, GSM-95+/-10% (Style No.	150000 Pcs	100% cotton yarn dyed poplin woven fabrics, GSM-95+/-10%	165000 Sq mtrs.									

	258648)			
2	Girls Shirt (full sleeve) in 100% cotton yarn dyed poplin woven fabrics, GSM-95+/-10% (Style No. 258629)	124550 Pcs	100% cotton yarn dyed poplin woven fabrics, GSM-95+/-10%	226681 Sq mtrs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:4/45/84-ALC3/2009</b>	Party Name:HRITIK EXIM.	Meet No/Date:45/84-ALC3/2009 04.02.2010	<b>Status: Approved</b>
HQ File :01/84/050/00249/AM10/	RLA File :09/24/040/00392/AM10/	Lic.No/Date:0910040604 18.01.2010	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case with 5% wastage as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Processed	15600 Kgs	100% human hair	15776.25 Kgs

	Human hair		(Raw)	
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

23	Case No.:1/45/84-ALC3/2009	Party Name:SRI SARAVANA TEX EXPORTS INDIA PRIVATE LIMITED	Meet No/Date:45/84-ALC3/2009 04.02.2010	Status: Approved									
	HQ File :01/84/050/00246/AM10/	RLA File :35/24/040/00034/AM10/	Lic.No/Date:3510028968 25.01.2010										
	<p>The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table> <tr> <th>S. No</th><th>Export Product</th><th>Export Qty.</th><th>Import Item</th><th>Qty. allowed</th></tr> <tr> <td>1</td><td>100% cotton grey cloth woven with micropake 632 X-Ray threads (Net wt. of X-ray thread – 802 Kgs)</td><td>26612 Kgs</td><td>Micropake 632 X-ray thread</td><td>810 Kgs</td></tr> </table> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No	Export Product	Export Qty.	Import Item	Qty. allowed	1	100% cotton grey cloth woven with micropake 632 X-Ray threads (Net wt. of X-ray thread – 802 Kgs)	26612 Kgs	Micropake 632 X-ray thread
S. No	Export Product	Export Qty.	Import Item	Qty. allowed									
1	100% cotton grey cloth woven with micropake 632 X-Ray threads (Net wt. of X-ray thread – 802 Kgs)	26612 Kgs	Micropake 632 X-ray thread	810 Kgs									

Manually generated agenda cases

Case No. 646	M/s JCT Ltd., Phagawara
NC45/10 dt. 04.02.2010	F.NO.1/84/162/525/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010057804 dt. 02.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that case may be re-listed after submission of report of NC team who visited the unit of M/s Loyal Textile Mills, Kovilpatti.

Case No. 647	M/s Mercer Knit Apparels, Coimbatore
NC45/10 dt. 04.02.2010	F.NO.1/84/50/442/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3210039626 dt. 29.01.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O No. 37(5)/13/2009-10/Hosy. dated 03.02.2010 as detailed below: -

S. No	Export item	Import item	Quantity allowed
1	Babies Garments (Pant) made from 70% cotton 30% Nylon woven fabric (Order No. 39726)	70% cotton 30% Nylon woven fabric, GSM-114+/-10%	0.35 Sq mtrs./Pc
2	Babies Garments (Long Overall) made from 70% cotton 30% Nylon woven fabric (Order No. 39725)	70% cotton 30% Nylon woven fabric, GSM-114+/-10%	0.83 Sq mtrs./Pc
3	Babies Garments (Pant) made from 70% cotton 30% Nylon woven fabric (Order No. 39723)	70% cotton 30% Nylon woven fabric, GSM-114+/-10%	0.43 Sq mtrs./Pc
4	Babies Garments (hooded sleeveless jacket) made from 100% polyester fancy furr woven	100% poly fancy furr woven fabric, GSM-	0.42 Sq mtrs./Pc

	fabric (Order No. 39726)	193+/-10%	
5	Babies Garments (long sleeve hooded jacket) made from 100% polyester fancy furr woven fabric (Order No. 39728)	100% poly fancy furr woven fabric, GSM-193+/-10%	0.63 Sq mtrs./Pc
6	Babies Garments (long overall with hooded) made from 100% poly fancy furr woven fabric (Order No. 39729)	100% poly fancy furr woven fabric, GSM-193+/-10%	0.90 Sq mtrs./Pc
7	Babies Scarfs made of 100% poly fancy furr woven fabric (Order No. 39773)	100% poly fancy furr woven fabric, GSM-193+/-10%	0.20 Sq mtrs./Pc
8	Babies Hat made of 100% poly fancy furr woven fabric (Order No. 39752)	100% poly fancy furr woven fabric, GSM-193+/-10%	0.13 Sq mtrs./Pc
9	Babies Gloves made of 100% poly fancy furr woven fabric (Order No. 39762)	100% poly fancy furr woven fabric, GSM-193+/-10%	0.12 Sq mtrs./Pc
10	Babies Garments (Pant) made from 100% cotton corduroy woven fabric (Order No. 39727)	100% cotton corduroy woven fabric, GSM-193+/-10%	0.45 Sq mtrs./Pc
11	Babies Garments (Pant) made from 100% cotton corduroy woven fabric (Order No. 39724)	100% cotton corduroy woven fabric, GSM-193+/-10%	0.53 Sq mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 648	M/s Fashion Accessories, Gurgoan
NC45/10 dt. 04.02.2010	F.NO.1/85/50/6/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510239553 dt. 09.04.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written

comments of DC (MSME) conveyed vide their U.O No. 37(5)/64/2009-10/Hosy. dated 03.02.2010 as detailed below: -

Export item	Import item	Quantity allowed
King Quilt – Size 108”X92”. Front–100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric- 10MM, GSM-43+/-10%	7.89 Sq mtrs./Pc
Full Queen Quilt – Size 92”X88”. Front–100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric- 10MM, GSM-43+/-10%	6.60 Sq mtrs./Pc
Euro Sham– Size 26”X26”. Front–100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric- 10MM, GSM-43+/-10%	0.822 Sq mtrs./Pc
Standard Sham– Size 20”X26”. Front–100% cotton (indigenous) Back-100% silk (imported) Filling – 100% polyester staple fibre (polyfil)	100% natural silk fabric- 10MM, GSM-43+/-10%	0.60 Sq mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 649	M/s JCT Ltd., Phagawara
NC45/10 dt. 04.02.2010	F.NO.1/84/50/216/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	



3010056679 dt. 13.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that case may be re-listed after submission of report of NC team who visited the unit of M/s Loyal Textile Mills, Kovilpatti.

Case No. 650	M/s Sky Industries Ltd., Mumbai
NC45/10 dt. 04.02.2010	F.NO.1/84/162/220/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310048880 dt. 09.08.2000 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case is of the year 2000 and so far no input output norms have been fixed. Therefore, Committee based on available documents and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- (i) The items of import from S.No.1 to 4 may be allowed as applied by the firm. Since, accountability is already mentioned on the export product, which include 10% wastage, hence reasonable.
- (ii) The items of import from S.No.5 to 8 may be allowed as per Packing Policy or as applied by the firm whichever is less.
- (iii) The items of import from S.No.9 to 12 may be allowed as applied by the firm, which is used for making hot melt adhesive.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 651	M/s JCT Ltd., Phagawara
NC45/10 dt. 04.02.2010	F.NO.1/84/162/380/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that case may be re-listed after submission of report of NC team who visited the unit of M/s Loyal Textile Mills, Kovilpatti.

Case No. 652	M/s Shah Rug International, J & K
NC45/10 dt. 04.02.2010	F.NO.1/91/180/286/AM10 -DES-V
Clarification regarding grant of VKGUY against export of Chainstitch Rugs.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier considered by NC in its meeting held on 23.07.2009 and clarified that handmade chainstitch woollen 100% wool embroidery, base & back 100% cotton including rugs, durries falling under ITC (HS) code 57023120 and 57011000 would be covered under handmade carpets and other textile floor coverings {covered under Chapter-57 of ITC (HS) Book}. Other ITC (HS) code viz. 63049120 & 63049190 are not covered under Chapter-57 of ITC (HS) Book. The Committee went through the various shipping bills: - 6202165 dated 08.04.2008, 6325203 dated 22.05.2008, 6540751 dated 01.08.2008, 6674215 dated 17.09.2008, 6746622 dated 14.10.2008, 6746722 dated 14.10.2008, 6865878 dated 20.11.2008, 6913441 dated 13.12.2008, 6937106 dated 22.12.2008, 7025007 dated 22.01.2009 and 7025885 dated 23.01.2009. The Committee also perused the ITC (HS) Code under Chapter-57. It was observed that in the shipping bills it has been clearly mentioned that Handicraft: handmade chainstitch woollen 100% wool embroidery, base & back 100% cotton. Thus, Committee after deliberations in consultation with representatives of technical authorities present in the meeting observed that rugs, durries falling under ITC (HS) code 57023120 and 57011000 would be covered under handmade carpets and other textile floor coverings are covered under Chapter-57 of ITC (HS) Book and also covered under Notes for VKGUY Product code 9.25. It was therefore decided that above clarification may be sent to PC-3 Section for their necessary action.

NC45/10 dt. 04.02.2010	F.NO.1/84/50/163/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 5210028465 dt. 06.10.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused firm's letter dated 16.12.2009 and observed that GSM of the nylon fabric is 72 grams & weight of linear meter is 120 grams and as Buyers have not mentioned any specific percentage of coating weight, they did not mention the same. The Committee felt that firm have not specifically mentioned that as to whether this 72 gram weight is inclusive or exclusive of coating weight. In view of this Committee was constrained to maintain the status quo in this case.

Firm may be informed accordingly.

Case No. 654	M/s Ganga Acrowool Ltd., Ludhiana
NC45/10 dt. 04.02.2010	F.NO.1/84/162/293/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010061795 dt. 23.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have requested for extension of time for personal hearing. The Committee granted extension and decided to inform the applicant firm accordingly for confirmation of next suitable date of personal hearing before Norms Committee.

Case No. 655	M/s Ganga Acrowool Ltd., Ludhiana
NC45/10 dt. 04.02.2010	F.NO.1/84/50/242/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	

3010056431 dt. 29.05.2008– under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have requested for extension of time for personal hearing. The Committee granted extension and decided to inform the applicant firm accordingly for confirmation of next suitable date of personal hearing before Norms Committee.

Case No. 656	M/s Ganga Acrowool Ltd., Ludhiana
NC45/10 dt. 04.02.2010	F.NO.1/84/162/640/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010058852 dt. 20.11.2008– under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have requested for extension of time for personal hearing. The Committee granted extension and decided to inform the applicant firm accordingly for confirmation of next suitable date of personal hearing before Norms Committee.

Case No. 657	M/s Evinix Accessories Ltd., Faridabad
NC45/10 dt. 04.02.2010	F.NO.1/84/162/942/AM01 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 051031660 dt. 07.02.2001.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Pashupati

Choudhary, AGM (Finance) of the firm, who appeared alongwith one authorized representative for personal hearing before NC. It was observed that earlier ALC had approved this case by allowing 2% wastage in this case. They explained the case alongwith relevant papers and drawings pertaining to all the three export items i.e (i) Growing Flowers cinch bag (47786 Pcs) (ii) Ombre X stitch the top Hobo Bag (18313 Pcs.) and (iii) Tie top Hobo solid colour black bag (16882) made from different types of fabric. It was informed that lining fabric used in this case was procured indigenously. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting felt that as fabrics were imported grey and then dyed & printed as per specific art design, 5% wastage is reasonable in this case. The Committee therefore decided to enhance the wastage from 2% to 5% in partial modification of earlier ALC decision taken in this case. R.A may be advised to calculate the Qty. of inputs with 5% wastage and issue EODC accordingly in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

@@@@@